

Annexure – VI

NAME OF THE CORPORATE DEBTOR - PR CASTALLOYS PRIVATE LIMITED

DATE OF COMMENCEMENT OF LIQUIDATION - 20-10-2023 (Order copy received on 01-11-2023)

LIST OF STAKEHOLDERS AS ON - 30-12-2023

LIST OF OPERATIONAL CREDITORS (OTHER THAN WORKMEN, EMPLOYEES AND GOVERNMENT DUES)

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claims rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Phoenix Industries Limited	28-11-2023	49,26,328	47,89,329	Unsecured	-	-	-	35.47	-	-	50,961	86,038	The claim has been partly admitted. The amount to the extent of interest of INR 50,960 for a period post liquidation commencement date has been rejected.
2	CGAS & CO.*	15-02-2023	63,917	38,917	Unsecured	-	-	-	0.29	-	-	-	25,000	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
3	Bhalerao and Associates*	15-02-2023	1,22,000	95,000	Unsecured	-	-	-	0.70	-	-	-	27,000	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
4	Truebizz Professional Services Private Limited*	15-02-2023	83,000	15,000	Unsecured	-	-	-	0.11	-	-	-	68,000	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
5	Praneel Industries	30-11-2023	49,73,918	28,03,098	Unsecured	-	-	-	20.76	-	-	21,70,820	-	Amount to the extent of books has provisionally been admitted. The remaining amount of INR 21,70,820 has been rejected since the same is towards the short payment of GST.

6	Vaishali Laser LLP*	20-02-2023	7,009	7,009	Unsecured	-	-	-	0.05	-	-	-	-	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
7	Sai Metals*	22-02-2023	2,62,092	1,86,960	Unsecured	-	-	-	1.38	-	-	-	75,132	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
8	Raysons Sandchem Private Limited*	27-02-2023	44,250	44,250	Unsecured	-	-	-	0.33	-	-	-	-	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
9	Hariom Industries*	27-02-2023	98,648	98,648	Unsecured	-	-	-	0.73	-	-	-	-	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
10	Vinayaka Shot Private Limited*	04-03-2023	34,515	26,550	Unsecured	-	-	-	0.20	-	-	7,965	-	Principal Amount to the extent of outstanding as provided in the books of the Corporate Debtor has been admitted and the portion to the extent of interest has been rejected since there is no supporting document provided for stating the applicability of interest.
11	Aurangabad Foundries Private Limited	20-11-2023	62,325	52,342	Unsecured	-	-	-	0.39	-	-	9,983	-	Principal Amount to the extent of outstanding as provided in the books of the Corporate Debtor has been admitted and the portion to the extent of interest has been rejected since there is no supporting document provided for stating the applicability of interest.
12	Lubrikote Specialities Private Limited*	06-03-2023	73,833	57,142	Unsecured	-	-	-	0.42	-	-	16,691	-	Principal outstanding as provided in the books of the Corporate Debtor has been admitted and interest charged @1.5% post liquidation commencement date has been rejected.

13	Ceraflux India Private Limited*	06-03-2023	1,70,424	52,361	Unsecured	-	-	-	0.39	-	-	-	1,18,063	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
14	Saru Aikoh Chemicals Private Limited*	06-03-2023	30,688	30,688	Unsecured	-	-	-	0.23	-	-	-	-	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
15	Vandana Enterprises*	13-03-2023	23,722	18,673	Unsecured	-	-	-	0.14	-	-	-	5,049	Principal outstanding has been admitted as per books and interest amount is kept under verification.
16	AG Automotive Private Limited	01-12-2023	78,27,417	-	Unsecured	-	-	-	0.00	-	-	-	78,27,417	Main documents are still pending to be received. Hence, the whole claim is under verification.
17	Manvi Non Ferrous Varieties Private Limited	27-11-2023	45,86,068	30,02,602	Unsecured	-	-	-	22.23	-	-	-	15,83,466	Principal admitted as per books and interest proportionately admitted in accordance with the MSME Act. The remaining part of interest is kept under verification.
18	V Square Foundry Products	30-11-2023	1,95,246	1,95,246	Unsecured	-	-	-	1.45	-	-	-	-	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
19	Samaneel Enterprises*	10-03-2023	6,372	6,372	Unsecured	-	-	-	0.05	-	-	-	-	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
20	Renuka Gas Service*	13-03-2023	60,489	60,489	Unsecured	-	-	-	0.45	-	-	-	-	The amount of claim has been provisionally admitted in accordance with the books available with the Liquidator.
21	Aircomp Sales and Services*	14-03-2023	30,208	-	Unsecured	-	-	-	0.00	-	-	30,208	-	The amount of claim has been rejected since there are no outstanding dues towards the said creditor.

22	Vaishali Industries	04-12-2023	33,134	-	Unsecured	-	-	-	0.00	-	-	33,134	-	The amount of claim has been rejected on account of late submission of claim.
Total			2,37,15,603	1,15,80,676								23,19,762	98,15,165	

*Note: In accordance with Regulation 12(2)(c) of IBBI (Liquidation Process) Regulations, where a stakeholder has not submitted its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, are deemed to be submitted under section 38. Accordingly, for such claims, the date of receipt of claim shall be the date as on which the claim was received during CIRP.